

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:846  
ANSWERED ON:25.11.2011  
VIOLATIONS OF GRID DISCIPLINE  
Bajwa Shri Partap Singh

**Will the Minister of POWER be pleased to state:**

- (a) whether some States have indulged in violations of Grid Discipline in the recent months when there was acute powershortage;
- (b) if so, the details thereof, State/UT-wise;
- (c) whether the Government has drawn up any short-term and long-term contingency plan to produce required power during unforeseen circumstances; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL)

(a) & (b): During September-October, 2011, the Northern States had over drawn electricity from the Grid beyond their entitlement, resulting in violation of grid discipline. Details of over-drawal by various States are given below:

State    Overdrawal from 23.9.2011 to  
          6.10.2011 (in Million Unit)

Maximum    Average

Uttar Pradesh    35.7    24.3

Haryana    19.8    10.0

Rajasthan    17.9    4.0

Uttarakhand    3.9    1.4

Jammu & Kashmir    3.0    0.6

Himachal Pradesh    2.6    0.3

Delhi    3.4    -5.8

(c) & (d): The demand for power in the States is met by generation from their own sources, supply from central generating stations and purchase of power through Power Exchanges, Power Trading Companies and bi-lateral arrangements. Government of India only supplements the efforts of the State Governments by way of generation capacity addition through Central Public Sector Undertakings. In view of overall shortage of power in the country, the available thermal units give maximum possible generation commensurate with the availability of fuel. Generation from hydro power stations is enhanced depending on availability of water and the un-requisitioned surplus in gas based power station, is also available for use by the needy and desirous Power Utilities in such situations. Further, the Power Utilities also have the option of procuring power from Power Exchange(s) and trading companies. In emergent situations, allocation is made from the unallocated power of Central Generating Stations available at the disposal of the Government, in favour of State (s)/UT(s) by reduction in the allocation of other State (s) / UT(s).